

**FIR No.463/2020  
PS Sarai Rohilla  
U/s 307/323/325/147/148/149/34 IPC  
State Vs. Mansoor @ Sannata**

22/07/2021

**File taken up today on the bail application u/s. 439 Cr.PC of accused Mansoor @ Sannata for grant of interim bail as per the H.P.C. guidelines.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
IO/ SI Parveen Sharma is present (through V.C.).  
None has joined the proceedings through V.C. on behalf of the accused Mansoor @ Sannata (through V.C.).

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused.

IO seeks further time for filing the status of all pending cases against the accused. Heard. Request is allowed. Same be filed positively on or before on the next date of hearing. Last opportunity is granted for the same.

The aforesaid bail application of the accused be put up for consideration on **28/07/2021.**

IO/ SI Parveen Sharma is bound down for the next date of hearing i.e. **28/07/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
22/07/2021(G)**

**FIR No.168/2020  
PS Gulabi Bagh  
U/s 307/188/353/332/225/147/427 IPC & 25/27 Arms Act  
State Vs. Adhir**

22/07/2021

**File taken up today on the bail application u/s. 439 Cr.PC of accused Adhir for grant of interim bail.  
( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
IO/ SI Harender Yadav is present (through V.C.).  
Sh. Parveen Asiwal, Ld. Counsel for the accused Adhir (through V.C.).

Reply to the aforesaid bail application of the accused is stated to be filed by the IO.

It is submitted by counsel for the accused that he may be permitted to withdraw the present interim bail application of the accused with liberty to file fresh bail application of the accused. Heard. Request is allowed.

At the request of counsel for the accused, the present interim bail application of the accused Adhir is dismissed as withdrawn. Accused is at liberty to file fresh bail application subject to just exceptions.

Order be uploaded on the website of the Delhi District Court.

Counsel for the accused is at liberty to collect the copy of the present order through electronic mode.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
22/07/2021(G)**

**FIR No.154/2020  
PS Burari  
U/s 304/34 IPC  
State Vs. Virender Yadav**

22/07/2021

**File taken up today on the bail application u/s. 439 Cr.PC of accused Virender Yadav for grant of regular bail.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
IO/ Inspector Ashok Kumar is present (through V.C.).  
Sh. Surendra Kumar Sharma, Ld. Counsel for the accused Virender Yadav (through V.C.).

Reply to the aforesaid bail application of the accused is stated to be filed by the IO.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **27/07/2021**. Date of 27/07/2021 is given at specific request and convenience of counsel for the accused.

IO/ Inspector Ashok Kumar is bound down for the next date of hearing i.e. **27/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
22/07/2021(G)**

**FIR No.64/2020  
PS B.H.D. Nagar  
U/s 25 Arms Act  
State Vs. Parveen @ Tona**

22/07/2021

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C).  
Sh. Prakash Chand, Addl. Superintendent, Rohini Jail, Delhi is present  
(through V.C.).

It is submitted by the Addl. Superintendent, Rohini Jail, Delhi that accused  
Parveen @ Tona has already been released from the jail.

Issue court notice to the accused, for the next date of hearing.

Put up the matter for clarifications/ consideration on **04/08/2021.**

Sh. Prakash Chand, Addl. Superintendent is bound down for the next date of  
hearing i.e. **04/08/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
22/07/2021(G)**

**FIR No.263/2020**  
**PS Prasad Nagar**  
**U/s 364-A/120-B IPC**  
**State Vs. Nitin Kansal & Ors.**

22/07/2021

**File taken up today on the application of applicant Mukesh Kumar for releasing gold jewellery and other articles on superdari.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
IO/ SI Sanjay Kumar is present (through V.C. ).  
Sh. P.R.Kashyap, Ld. Counsel for the applicant Mukesh Kumar (through V.C.).

It is submitted by IO that the applicant has not provided the ownership documents/ bills of gold jewellery and other articles for the purpose of verification.

It is submitted by counsel for the applicant that he will provide the same to the IO at the earliest.

At the request of counsel for the applicant, the aforesaid application of the applicant be put up for consideration on **02/08/2021**. Date of 02/08/2021 is given at specific request and convenience of counsel for the applicant.

IO/ SI Sanjay Kumar is bound down for the next date of hearing i.e. **02/08/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**22/07/2021(G)**

**FIR No.195/2018  
PS Kashmiri Gate  
U/s 379/328/411/34 IPC  
State Vs. Naim**

22/07/2021

**File taken up today on the bail application u/s. 439 Cr.PC of accused Naim for grant of regular bail.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
IO/ ASI Anil Kumar is present (through V.C.).  
Mr. M.Shuaeb Saifullah, Ld. Counsel for the accused Naim (through V.C.).

Arguments heard on the aforesaid regular bail application of the accused Naim.

Put up for clarifications if any/ orders on **24/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
22/07/2021(G)**

**SC No.56/2021  
FIR No.116/2019  
PS Prasad Nagar  
U/s 302 IPC & 25/27 Arms Act  
State Vs. Kamal Chauhan**

22/07/2021

**File taken up today on the bail application u/s. 439 Cr.PC of accused Kamal Chauhan for grant of interim bail for the period of 90 days as per H.P.C. guidelines.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Sh. Mohit Chadha, Ld. Counsel for the accused Kamal Chauhan (through V.C.).  
Sh. Vineet Jain, Ld. Counsel for the accused Kamal Chauhan (through V.C.).  
None has joined the proceedings through V.C. on behalf of the complainant.

It is submitted by Sh. Vineet Jain, Advocate that he may be discharged in the present case as the accused has engaged new counsel in the present case. Heard. Request is allowed. He is discharged in the present matter.

Case laws stated to be not filed by the complainant as well as Addl. P.P. for the State. Same be filed positively on or before the next date of hearing. Last opportunity is granted for the same.

Arguments heard on the aforesaid interim bail application of the accused Kamal Chauhan.

Put up for clarifications if any/ orders on **24/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
22/07/2021(G)**

**CNR No.DLCT01-000185-2015**  
**SC No.16/2021**  
**FIR No.415/2015**  
**PS Kotwali**  
**U/s 395/397/365/412/201/120-B IPC & 25 Arms Act**  
**State Vs. Sunil & Ors.**

22/07/2021

**File taken up today on the bail application u/s. 439 Cr.PC of accused Maan Singh for grant of interim bail.**

**( Proceedings Convened through Video Conferencing )**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
SI Satish Kumar is present (through V.C.).  
Sh. Gaurav Singhal, Ld. Counsel for the accused Maan Singh (through V.C.).

SI Satish Kumar seeks time for filing the appropriate report regarding medical condition of the mother of the accused. Heard. Request is allowed.

SHO/ IO is directed to file appropriate report regarding medical condition of mother of the accused, availability of the family members of the accused and as to whether immediate hospitalization/ surgery of mother of the accused is required or not and if surgery is planned, for which date and also verify medical documents of the mother of the accused and file appropriate report on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **24/07/2021**. Date of 24/07/2021 is given at specific request and convenience of counsel for the accused.

SI Satish Kumar is bound down for the next date of hearing i.e. **24/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**22/07/2021(G)**



**CNR No.DLCT01-002125-2014**  
**SC No.196/2021**  
**FIR No.130/2014**  
**PS Jama Masjid**  
**State Vs. Shakeela & Ors.**

22/07/2021

**( Proceedings Convened through Video Conferencing )**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
None has joined the proceedings via video conferencing on behalf of the accused.

Issue production warrants against accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No. 6/R/RG/DHC/2021 dated 14/05/2021 and No. 372/RG/DHC/2021 dated 28/06/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **12/10/2021** for PE.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**22/07/2021(G)**

**FIR No. 415/2015**  
**PS Kotwali**  
**U/s 395/397/365/201/412/120-B IPC & 25/54//59 Arms Act.**  
**State Vs. Sanjeev**

22/07/2021

**File taken up today on furnishing of bail bonds of accused Sanjeev.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Surety Smt. Kanchan Rani with Ld. Counsel Sh. Ashish Verma (through V.C.).

SHO/ IO is directed to verify the address of aforesaid surety and documents of the surety attached with the bail bonds and file appropriate report on **24/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**22/07/2021(G)**

**FIR No.02/2014  
PS Jama Masjid  
U/s 302/394/411/34 IPC  
State Vs. Abdul Salam & Ors.**

22/07/2021

**File taken up today on the bail application u/s. 439 Cr.PC of accused Abdul Salam for grant of interim bail for the period of 90 days.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Mr. Rashid Hashmi, Ld. Counsel for the accused Abdul Salam (through V.C.).

Reports received from the concerned Jail Superintendent and Medical Officer In-charge, Jail No.10, Rohini, Delhi and from the concerned Additional Medical Superintendent, Safdarjung Hospital, Delhi. Perused.

HOD, Radiology, Safdarjung Hospital, Delhi is directed to conduct the MCU test of the accused at the earliest preferably within seven days and file appropriate report in this regard on or before the next date of hearing. Notice in this regard be sent to the HOD, Radiology, Safdarjung Hospital, Delhi. The concerned Jail Superintendent and Medical Officer In-charge, Jail No.10, Rohini, Delhi are directed to take appropriate/ necessary steps for conducting the MCU test of the accused at Safdarjung Hospital, Delhi at the earliest and file compliance report on or before the next date of hearing.

Jail Authorities are directed to provide the requisite/ necessary/ immediate medical treatment to the accused, as per his medical condition on priority basis. Jail Authorities are also directed to provide the appropriate/ requisite diet to the accused, as per his medical condition. Jail Authorities are also directed to get the accused admitted in the Hospital inside the jail or outside the jail referral/ Govt. Hospitals, if required, as per rules.

Contd.....2/-

The concerned Jail Superintendent and Medical Officer In-charge are directed to file further report regarding medical condition of the accused on the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **31/07/2021**. Date of 31/07/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**22/07/2021(G)**

**SC No.211/2021  
FIR No.78/2021  
PS Kamla Market  
U/s 392/397/411/34 IPC  
State Vs. Neeraj @ Gajender**

22/07/2021

**Fresh case received by way of assignment. It be checked and registered as per rules.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

None has joined the proceedings via video conferencing on behalf of the accused.

Issue production warrants against accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No. 6/R/RG/DHC/2021 dated 14/05/2021 and No. 372/RG/DHC/2021 dated 28/06/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **12/10/2021** for arguments on the point of charge.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
22/07/2021(G)**